GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES DEPARTMENT OF PUBLIC ENTERPRISES

LOK SABHA

UNSTARRED QUESTION No. 2539 TO BE ANSWERED ON THE 15TH DECEMBER, 2015 CORPORATE SOCIAL RESPONSIBILITY

2539: SHRIMATI RAKSHATAI KHADSE

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the amount collected/ contributed by PSUs and private companies towards CSR during the last three years and the current year; and
- (b) the details of funds out of that spent on CSR, State-wise?

ANSWER

THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

(SHRI G.M. SIDDESHWARA)

(a) & (b): Department of Public Enterprises (DPE) is nodal Department for CPSEs but it does not have any CPSE under its direct administrative control. CPSEs are administered by various Ministries/ Departments of Govt. of India.

As per provisions of Section 135 on Corporate Social Responsibility (CSR), all corporates, including Central Public Sector Enterprises (CPSEs) exceeding to the prescribed threshold limits are mandated to allocate 2% of their average net profits made during the three immediately preceding financial years for undertaking CSR activities.

Under the Companies Act, 2013, all corporates, including CPSEs are now to furnish in their audited Annual Report containing details of amount/ funds allocated and amount spent out of that on CSR in the Proforma prescribed in Companies (CSR Policy) Rules, 2014 notified by M/o Corporate Affairs. State-wise information with regard to funds allocated/ utilized on CSR during the last three years and the current year is not centrally maintained in DPE.
